

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P No.118/2017
C.P No. 985/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company		Novelty Commodities Pvt Ltd	
Under Section		391(2),394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, ADV.
2. MR. DIBANATH DEY, ADV.
3. MR. J. PATNAIK, P.C.S.

} For Petitioners,

[Signature]
08/11/2017

4. Ms TIAINLA,
Dy Director

o/o RD (ER)
Ministry of Corporate
Affairs

of Corporate

8.11.17

ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the Office of the Regional Director representing the Central Government are present.

In this case Central Government has filed reply wherein certain objection has been raised. Ld. Counsel for the petitioner submitted that he has already filed reply to such objection to the Central Government. In the above circumstances supplementary report is required from the Central

Government. Supplementary report may be filed within 3 weeks with a copy
in advance to the petitioner.

List on 20/12/2017.


Jd

(Jinan K.R.)
Member (J)


Jd

(Vijai Pratap Singh)
Member (J)